

has cleared them; and

(c) if so, details thereof?

**THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) to (c). In order to encourage the growth and development of the processed food industry, several development schemes prepared by the Ministry of Food Processing Industries have been approved by the Planning Commission for Annual Plan 1990-91. In the fruit and vegetable processing sector, these include schemes for strengthening Quality Control, for extension and education, for development of infrastructure facilities etc. Schemes have also been proposed for processing of poultry and pork, modernisation of the grain milling industry for effective utilisation of its by-products, etc.

[*Translation* ]

**Strike by Labourers affiliated with CITU Labour Organisation**

426. **SHRI RAM LAL RAHI:** Will the Minister of LABOUR be pleased to state:

(a) whether labourers affiliated with C.I.T.U. labour organisation have gone on strike in various parts of the Country including Uttar Pradesh due to the harassment meted out to them by mill owners;

(b) if so, whether Government have enquired into the ways in which the mill owner harass the labourers;

(c) the steps taken by Union Government for the protection of labourers and the action taken against guilty mill owners; and

(d) if not, the reasons therefor and the action Government propose to take to protect the labourers?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):** (a) to (d). According to information available, disputes over 'wages and allowances', 'bonus' and 'personnel matters' are the main causes for strikes in the country. The strikes have been called by different trade unions including the CITU.

A trade union can raise an industrial dispute with the Conciliation machinery over harassment of workmen by the management under the provisions of the industrial Disputes Act, 1947. In the event of failure of conciliation proceedings, the appropriate Government may refer the dispute for adjudication to a Labour Court/Industrial Tribunal.

[*English*]

**Export of Raw Jute**

427. **SHRI HANNAN MOLLAH:**  
**PROF. ROOPCHAND PAL:**

Will the Minister of TEXTILES be pleased to state:

(a) whether Government have taken any decision regarding export of raw jute in 1990-91; and

(b) if so, the reasons therefor?

**THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) and (b). Government has decided to export raw jute in 1990-91 keeping in view the size of the crop for maintaining price stability in the market for raw jute and for safeguarding the interests of the farmers.

**Irrigated Areas**

428. **SHRI PARASRAM BHARDWAJ:** Will the Minister of WATER RESOURCES be pleased to state: